

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:6  
ANSWERED ON:23.02.2010  
WHEAT FOR FLOUR MILLS  
Muttemwar Shri Vilas Baburao

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) the number of roller flour mills registered with the Food Corporation of India (FCI) in Delhi and the number out of them getting wheat from the FCI alongwith the quantity disbursed per week during the last three years;
- (b) the rates at which wheat was provided to these mills alongwith the market price of such wheat prevailing at that time;
- (c) whether FCI has imposed certain conditions including pollution certificate for providing wheat at cheap rate to mills after the initiation of bids during December 2009;
- (d) if so, the details thereof indicating the number of mills rendered ineligible as result thereof; and
- (e) the likely impact of the move on the consumers?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): During 2007-08, no wheat stock was sold under OMSS (D) in Delhi region.

During 2008-09, wheat was sold through tenders to 85 buyers. Buyer-wise details are at Annexure-I, giving quantity of wheat sold in various tenders.

Details of wheat sold through tender in 2009-10 are at Annexure-II.

(b): The wheat stocks are sold through tenders at the reserve price notified by Government or at higher prices, if offered by tenderers. The reserve prices as fixed by the Government along with price range (year-wise), at which wheat has been sold are at Annexure-III.

(c)&(d): Yes, Madam, as per the approved guidelines, a Committee headed by GM, FCI (Region) has been delegated powers to undertake sale of wheat under OMSS (D) to Bulk consumers. While empanelling the eligible Bulk consumers in Delhi Region the competent committee did not consider Bulk consumers having their mills located in residential areas or non-conforming areas of Delhi as Hon'ble Supreme Court of India has ordered shifting of industries from the non-conforming areas, in the case of M.C. Mehta v/s Union of India and Others W.P. (C) No.4677/1985. Delhi Pollution Control Committee has confirmed that 56 mills are located in approved industrial areas/non residential areas and these have either their consent or are under consideration for granting consent/renewal of consent. The Committee headed by G.M. (Delhi Region), FCI considered these 56 cases for empanelment and sale of wheat under OMSS (D) Bulk. The remaining 44 Mills which are located in residential/non-conforming cluster of Industries for redevelopment in MPD-2021, were not considered eligible by the Committee headed by GM, FCI, (Delhi Region).

(e): As against the allocation of 2.47 lakh tonnes wheat for Bulk consumer of Delhi State FCI has so far sold 1.73 lakh tonnes of wheat out of which 1.36 lakh tonnes has been lifted by bulk consumers. As a result of increase in availability of wheat in the open market through OMSS(D), the wheat price have shown a decreasing trend after reaching of peak of Rs. 1400 per quintal on 25.11.2009.